

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

O.A No. 2747/2018

This the 1st day of November, 2018

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Ms. Aradhana Johri, Member (A)**

Rajeev Pant,
Aged 50 years, Group A,
R/o. D-4, Varun Apartments,
Sector-52, Gurgaon – 122 -003. ...Applicant

(By Advocate : Ms. Sushmita Das)

Versus

1. National Institute of Fashion Technology
Through Director General,
NIFT Campus, Hauz Khas,
Near Gulmohar Park, Delhi – 110 016.
2. The Registrar, NIFT
NIFT Campus, Hauz Khas,
Near Gulmohar Park, Delhi – 110 016.Respondents

(By Advocate : Mr. K. P. Gautam with Mr. S. V. Rateria)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :

Ms. Sushmita Das, learned counsel representing the applicant submitted that the applicant has instructed her to withdraw the O.A and permission is sought.

2. Permission accorded and the O.A is dismissed as withdrawn.

(Aradhana Johri)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/Mbt/